

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
(IB)-917(ND)2019
New IA-2006/2024

IN THE MATTER OF:

M/s. Ved Contracts Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. RG Infra Build Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Mohit Rohatgi, Adv. Samriddhi Shukla, Adv.
Yumesh Sharma, Adv. Karan Trehan

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2006/2024: The IA is preferred for taking Progress Report for the quarter ended on 31.03.2024 on record.

For the reasons stated therein, **the IA stands allowed** and the Progress Report is kept on record, subject to just all exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)